

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
STARRED QUESTION NO. \*240**

**TO BE ANSWERED ON THE 22<sup>ND</sup> MARCH, 2023/ CHAITRA 1, 1945 (SAKA)**

**HABITUAL OFFENDERS**

**\*240 # DR. RADHA MOHAN DAS AGRAWAL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) the details of legislations and rules under which groups of citizens are defined as "habitual offenders" along with orders under which different kinds of restrictions are imposed on them in different States of the country; and**

**(b) whether Government ever constituted any task force or inquiry committee to review the status of habitual offender and if not, the report thereof and the action taken by Government thereon?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI NITYANAND RAI)**

**(a) & (b): A Statement is laid on the Table of the House.**

**STATEMENT REFERRED IN REPLY TO LOK SABHA STARRED QUESTION NO. \*240 FOR 22.03.2023 REGARDING HABITUAL OFFENDERS**

**Some States have enacted the Habitual Offenders Act. The Central Government does not maintain details on the orders issued by States under their Act.**

**The National Commission for De-notified, Nomadic and Semi-Nomadic Communities recommended for the repeal of the Habitual Offenders Act for de-stigmatization of these communities, so as to avoid its misuse. The recommendations of the Commission have been sent to States for taking action to repeal the Act.**

\*\*\*\*\*